

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
NASHIK FORGE PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	NASHIK FORGE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	26/05/2005
3.	Authority under which corporate debtor is incorporated	ROC-Mumbai
4.	Corporate Identity No. of corporate debtor	U27105MH2005PTC153522
5.	Address of the registered office and principal office (if any) of corporate debtor	H-149 MIDC, AMBAD, NASHIK, Maharashtra, India, 422010
6.	Date of closure of Insolvency Resolution Process	02/08/2024
7.	Liquidation commencement date of corporate debtor	02/08/2024 (Order received on 03/08/2024)
8.	Name and registration number of the insolvency professional acting as liquidator	M/s. ADRS Insolvency Professionals Private Limited IBBI/IPE- 0166/IPA-1/2024-25/50079
9.	Address and e-mail of the liquidator, as registered with the Board	Off. No. 401A Manik Apartment Plot No.38/25 A, CTS NO.94/25 A, 4th Floor Lane No. 11 Prabhat Road, Deccan Gymkhana, Pune, Pune City, Maharashtra, India, 411004 ca.anuradhajayaraman@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Office no. 155, 15th Floor, Mittal Court, C Wing, Nariman Point, Mumbai- Maharashtra-400021 ip.nashikforge@gmail.com
11.	Last date for submission of claims	02/09/2024

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the M/s **NASHIK FORGE PRIVATE LIMITED** on **02.08.2024** under section 33 of the Code (Copy of the order received on 03.08.2024).

The stakeholders of **M/s NASHIK FORGE PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 02.09.2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



For ADRS Insolvency Professionals Private Limited
IBBI/IPE- 0166/IPA-1/2024-25/50079

Date: 07/08/2024
Place: Mumbai

Jawaharlal Nehru Aluminium Research Development and Design Centre
(An Autonomous Body under Ministry of Mines, Govt. of India)
Amravati Road, Wadi, Nagpur - 440 023.
www.jnاردdc.gov.in (07104-220701)

निविदा आमंत्रण सूचना / NOTICE INVITING TENDER
निविदा / TENDER (E-GEM BIDS)

Director, JNARDDC, Nagpur, invites online e-gem bids from reputed firms for the following items/services.
निदेशक, जेएनएआरडीडीसी, नागपुर निम्नलिखित वस्तुओं/सेवाओं के लिए प्रतिष्ठित फर्मों से ऑनलाइन ई-जेम बोलियां आमंत्रित करते हैं।

Tender No./ E-gem bid	Description of Instruments/ Work	Refundable EMD (₹)	Last date of tender submission	Date of tender opening	Date of downloading tender
GEM/2024/B/ 5241045	Hiring consultant agency for preparation of vision documents on circular economy in non-ferrous metals in India	12.00 Lakhs	24.08.2024	24.08.2024	Available at e-gem portal
GEM/2024/B/ 5237092	CNC Lathe Machine	90,000/-	22.08.2024	22.08.2024	
GEM/2024/B/ 5232169	Automatic Digestion System (Ultra / Multiwave)	2,10,000/-	21.08.2024	21.08.2024	
GEM/2024/B/ 5210236	Viscometer	60,000/-	19.08.2024	19.08.2024	

The details are available in the tender document which will be available for download from our office website www.jnاردdc.gov.in or <https://mkp.gem.gov.in> or e-mail: purchasejnاردdcnagpur@gmail.com

वरिष्ठ प्रशासनिक अधिकारी



Relationship beyond banking

Notice U/s 13(4) Of The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act 2002

POSSESSION NOTICE (For Immovable Property)

For Immovable Property

Whereas The undersigned being the Authorized Officer of the BANK OF INDIA under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice mentioned below calling upon the borrower(s)/ guarantor(s)/ mortgagor(s) to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower(s)/ guarantor(s)/ mortgagor(s) having failed to repay the amount, notice is hereby given to the borrower(s)/ guarantor(s)/ mortgagor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on dates mentioned below. The borrower(s)/ guarantor(s)/ mortgagor(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the BANK OF INDIA for an amount and interest thereon mentioned below. The borrower's/ guarantor's/ mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF PROPERTY

Sr No.	Name of the Branch and Name of Borrower /Guarantor/s with address/as	Demand Notice Date & Amount Outstanding as on date of Notice	Description of Property	Date of Possession
01.	Mr.Digambar Bhausaheb Lawhale (Borrower) At Post Kekat Pangart, Tal.Dist.Beed-431122	02.08.2022 Rs.10,53,763/- + Uncharged Interest from 30.03.2022 + all costs, charges and expenses incurred by the Bank	All the part and parcel of Residential property situated at Flat No. 09, 2nd Floor, Pooja Apartment, Sardar Nagar at CTS No. 2387/2/A, Survey No. 29, Taraf Mali, D. P. Road, Beed-431122 in the name of Mr.Digambar Bhausaheb Lawhale Admeasuring Super Built up Area 86.40 SQM Boundaries of property: East : Flat No. 12; West : Side Margin; North : Side Margin; South: Flat No.10	01/08/2024
02	Late Mr. Datta Narayanrao Kulkarni (Borrower) Mrs. Varsha Datta Kulkarni (Wife of Deceased Datta Narayanrao Kulkarni) Flat No.8, 1st Floor, Vitthal Plaza, Behind Vyankatesh Public School, Aditya Nagar, Wasanvadi Zone, Beed-431122	20.01.2023 Rs.18,19,775/- + Uncharged Interest from 30.04.2021 + all costs, charges and expenses incurred by the Bank	All the part and parcel of Residential property situated at Flat No. 08, 1st Floor, Vitthal Plaza, Behind Vyankatesh Public School, Aditya Nagar, Wasanvadi Zone, Beed-431122. In the name of Late Mr. Datta Narayanrao Kulkarni Admeasuring Built up Area 94.41 SQM and carpet Area 79.83 SQM Boundaries of property : East : Passage; West : 25 Feet Road; North : Staircase and Flat No. 01; South : Flat No.07	01/08/2024

Date : 07.08.2024
Place : Anandwadi
Authorised Officer
Bank Of India



TATA CAPITAL HOUSING FINANCE LTD.

Registered Address: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400013.
Branch Address: TATA CAPITAL HOUSING FINANCE LIMITED Plot No 183, 2nd Floor, Mazda Tower, Unit 03, GPO Road, Trimbak Naka, Nashik - 422001.

NOTICE FOR SALE OF IMMOVABLE PROPERTY

(Under Rule 8(6) read with Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002
Notice is hereby given to the public in general and in particular to the below Borrower and / Co- Borrower, or their legal heirs/representatives (Borrowers) in particular that the below described immovable property mortgaged to Tata Capital Housing Finance Ltd. (TCHFL), the Possession of which has been taken by the Authorised Officer of TCHFL, will be sold on 10-09-2024 on "As is where is" & "As is what is" and "Whatever there is" and without any recourse basis". for recovery of outstanding dues from below mentioned Borrower and Co-Borrowers. The Reserve Price and the Earnest Money Deposit is mentioned below. Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said secured asset / property shall be sold by E- Auction at 2.00 P.M. on the said 10-09-2024. The sealed envelope containing Demand Draft of EMD for participating in E- Auction shall be submitted to the Authorised Officer of the TCHFL on or before 09-09-2024 till 5.00 P.M. at Branch address TATA CAPITAL HOUSING FINANCE LIMITED, Plot No 183, 2nd Floor, Mazda Tower, Unit 03, GPO Road, Trimbak Naka, Nashik - 422001.
The sale of the Secured Asset/ Immoveable Property will be on "as is where condition is" as per brief particulars described herein below ;

Sr. No	Loan A/c. No	Name of Borrower(s) / Co-borrower(s)/Legal Heir(s) / Legal Representative/ Guarantor(s)	Amount as per Demand Notice	Reserve Price	Earnest Money	Type of possession
1	TCHHL060 100010011 6768 & TCHIN060 100010011 81005	MR. RAMANDEEPSINGH SURINDERSINGH GABBI, MR. DILSHER SINGH	Rs. 2577704/- (Rupees Twenty Five Lakh Seventy Seven Thousand Seven Hundred Four Only) is due and payable by you under Agreement No. TCHHL060 1000100116768 and an amount of Rs. 107955/- (Rupees One Lakh Seven Thousand Nine Hundred Fifty Five Only) is due and payable by you under Agreement No. TCHIN060 1000100118135 totalling to Rs. 2685659/- (Rupees Twenty Six Lakh Eighty Five Thousand Six Hundred Fifty Nine Only)	Rs. 26,10,000/- (Rupees Twenty Six Lakh Ten Thousand Only)	Rs. 2,61,000/- (Rupees Two Lakh Sixty One Thousand Only)	Physical

Description of the Immoveable Property: All that piece and parcel of the property bearing Row House No. 1 consisting of Ground Floor admeasuring 26.03 Sq. Mtrs. carpet + Balcony adme. 2.75 Sq. Mtrs. carpet + First Floor adme. 28.62 Sq. Mtrs. + Balcony adme. 2.75 Sq. Mtr. carpet thus total carpet area adme. 60.15 Sq. Mtrs. in the scheme known as "Garraj Sankul - 20" construction on the Plot area adme. 150.00 Sq. Mtrs. out of Plot No. 7 total area adme. 300.00 Sq. Mtrs. out of Survey No. 854/1B at village Sinner, Tal. Sinner, Dist. Nashik Bounded - East :- Colony Road, West :- Open Space, North :- Row House No. 2, South :- Open Space

At the Auction, the public generally is invited to submit their bid(s) personally. The Borrower(s)/Co-Borrower (s) are hereby given last chance to pay the total dues with further interest within 30 days from the date of publication of this notice, failing which the Immoveable Property will be sold as per schedule. The E auction will be stopped if, amount due as aforesaid, with interest and costs (including the cost of the sale) are tendered to the Authorised Officer or proof is given to his satisfaction that the amount of such secured debt, interest and costs has been paid before the date of the auction.

No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the Immoveable Property sold.

The sale shall be subject to the conditions prescribed in the Security Interest (Enforcement) Rules, 2002 and to the following further conditions: The E-auction will take place through portal <https://sarfaesi.auctiontiger.net> on 10-09-2024 between 2.00 PM to 3.00 PM with limited extension of 10 minutes each.

Terms and Condition: 1. The particulars specified in the Schedule herein below have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, misstatement or omission in this proclamation. In the event of any dispute arising as to the amount bid, or as to the bidder, the Immoveable Property shall at once again be put up to auction subject to the discretion of the Authorised Officer. 2. The Immoveable Property shall not be sold below the Reserve Price. 3. Bid Increment Amount will be: Rs.10,000/- (Rupees Ten Thousand Only) 4. All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favoring the "TATA CAPITAL HOUSING FINANCE LTD." Payable at Branch address. The Demand Drafts will be returned to the unsuccessful bidders after auction. For payment of EMD through NEFT/RTGS/IMPS, kindly contact Authorised Officer. 5. The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be in the discretion of the Authorised Officer to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so. 6. For reasons recorded, it shall be in the discretion of the Authorised Officer to adjourn/discontinue the sale. 7. Inspection of the Immoveable Property can be done on 21-08-2024 between 11.00 AM to 5.00 PM with prior appointment. 8. The person declared as a successful bidder shall, immediately after such declaration, deposit twenty-five per cent of the amount of purchase money/bid which would include EMD amount to the Authorised Officer within 24hrs and in default of such deposit, the property shall forthwith be put to fresh auction/Sale by private treaty. 9. In case the initial deposit is made as above, the balance amount of the purchase money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day, or if the 15th day be a Sunday or other holiday, then on the first office day after the 15th day. 10. In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/Sale by private treaty. The deposit including EMD shall stand forfeited by TATA CAPITAL HOUSING FINANCE LTD and the defaulting purchaser shall lose all claims to the property. 11. Details of any encumbrances, known to the TATA CAPITAL HOUSING FINANCE LTD, to which the property is liable: as per table above. Claims, if any, which have been put forward to the property and any other known particulars bearing on its nature and value: as per table above. The Intending Bidder is advised to make their own independent inquiries regarding encumbrances on the property including statutory liabilities arrears of property tax, electricity etc. 12. For any other details or for procedure online training on e-auction the prospective bidders may contact the Service Provider, M/s e-Procurement Technologies Limited (Auctiontiger), Address: B-705, Wall Street II, Opp. Orient Club, Near Gurji College, Ellis Bridge, Ahmedabad - 380 006 Gujarat (India). Mob.: 8000023297 / 91735287278 9265562818/9265562821/079-6813 6842/6869 Email ID: support@auctiontiger.net & rampasad@auctiontiger.net or Manish Bansal, Email ID Manish.Bansal@atacapital.com Authorised Officer Mobile No 8588983696. Please send your query on WhatsApp Number - 9990978669. 13. TDS of 1% will be applicable and payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by highest bidder in the PAN of the owner/ borrower(s) and the copy of the challan shall be submitted to our company 14. Please refer to the below link provided in secured creditor's website <http://url.li/ummyi> for the above details. 15. Kindly also visit the link: <https://www.tatacapital.com/property-disposal.html>

Please Note - TCHFL has not engaged any broker/agent apart from the mentioned auctioning partner for sale/auction of this property. Interested parties should only contact the undersigned or the Authorised officer for all queries and enquiry in this matter.

Place: Nashik
Date- 07-08-2024
Sd/- Authorized Officer
Tata Capital Housing Finance Ltd.

pnb Housing Finance Limited
Regd. Office:- 9th Floor, Antriksh Bhavan, 22, K G Marg, New Delhi-110001.
Phones:- 011-23357171, 23357172, 23705414, Website: www.pnbhousing.com

Nashik Branch - PNB Housing Finance Limited, 201/202, 2nd Floor, Metro 99 Commercial Complex, Collage Road, Nashik, Maharashtra - 422005.

NOTICE UNDER SECTION 13(2) OF CHAPTER III OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002, READ WITH RULE 3(i) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE

We, the PNB Housing Finance Limited (hereinafter referred to as "PNBHFL") has issued Demand notice U/s 13(2) of Chapter III of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The said Demand Notice was issued through our Authorized Officer to all below mentioned Borrowers/Co- Borrower/Guarantors since your account has been classified as Non-Performing(NPA) Assets as per the Reserve Bank of India/ National Housing Bank guidelines due to non-payment of instalments/ interest. The contents of the same are the defaults committed by you in the payment of instalments of principals, interest, etc.

Further, with reasons, we believe that you are evading the service of Demand Notice hence we are doing this Publication of Demand Notice which is also required U/s 13(2) of the said Act. You are hereby called upon to pay PNBHFL within a period of 60 Days of the date of publication of this demand notice the aforesaid amount along with up-to-date interest and charges, failing which PNBHFL will take necessary action/measures under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including possession of the secured assets of the borrowers and guarantors. Your kind attention is invited to provisions of sub-Section (8) of Section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can tender/pay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNB HFL only till the date of publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty.

FURTHER, you are prohibited U/s 13(13) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets.

S. No.	Loan Account No.	Name/ Address of Borrower and Co-Borrower(s)	Name & Address of Guarantor(s)	Property (ies) Mortgaged	Date of Demand Notice	Amount D/s as on date Demand Notice
1.	NHL/NS/KO/1196	Late Rajendra Govind Lakhe & Mr./Ms. Manisha Rajendra Lakhe - Flat No 03 1st Floor, Govind Sagwani, P And T Colony Opp. Datta Maheshwarapur Road Nashik, H P	NA	Flat No 03, 1st Floor, plot No 3 S No 719 3 A, 720 3 2 4, Govind Sahnawani Co Op Housing Soc Ltd Opp. Silver Oak School, Near Yahoo Hotel P And T Colony, Sharanpur Road Nashik, Maharashtra-422005, Nashik, India.	30/07/2024	Rs. 14,78,195.06/- (Rupees Fourteen Lakh Seventy Eight Thousand One Hundred Ninety Five and Six Paise only)

Place: Nashik , Dated: 07.08.2024
Authorized Officer, M/s PNB Housing Finance Limited

SMFG India Home Finance Company Ltd.
(Formerly Fullerton India Home Finance Co. Ltd.)
Corporate Off.: 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Regd. Off.: Megh Towers, 3rd Floor, Old No. 307, New No. 165, Poonamallee High Road Madhavayal, Chennai - 600 095.

POSSESSION NOTICE FOR IMMOVABLE PROPERTY [Appendix IV] Rule 8(1)]

WHEREAS the undersigned being the Authorized Officer of SMFG India Home Finance Company Ltd. (Formerly Fullerton India Home Finance Co. Ltd.) a Housing Finance Company (duly registered with National Housing Bank (Fully Owned by RBI)) (hereinafter referred to as "SMHFC") under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken POSSESSION of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of "SMHFC" for an amount as mentioned herein under and interest thereon.

Sr. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of Secured Assets (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1	LAN :- 606207510184972, 606207510491753 & 606239510724051 1. Rashid Karim Shaha 2. Shabana Rashid Shaha 3. Indiran Krushi Seva Kendra	All that Piece and Parcel Milakat No. 782, Adm. 750. Sq. Feet Situated at Mauje Dhorkin, Tq. Palthan & Dist. Aurangabad and Same is >Bounded As under - •East : Abad-Palthan Road; •West : House of Machindra Sharahat; •South : House of Ankush & Machindra; •North : House of Rashid Shaikh.	09.05.2024 ₹ 14,74,758/- (Rs. Fourteen Lakh Seventy Four Thousand Seven Hundred Fifty Eight Only) with interest as on 09.05.2024	05.08.2024 (Possession)
2	LAN :- 606207510271629 & 606239510723546 1. Bhagavan Banshi Jadhav 2. Tarabai Bhagwan Jadhav 3. Sanrudhi Kirana and General Stores	Milakat No. 50, Total Area 735 Sq. Ft. (68.30 Sq. Mt.) Swami Keshwanand Nagar, Ranjanagar Tq. Gangapur Dist. Aurangabad-431136. >Bounded - •East : 15 Feet Road; •West : Plot No. 49; •South : Plot No. 51; •North : 15 Feet Road	09.05.2024 ₹ 11,36,641/- (Rs. Eleven Lakh Thirty Six Thousand Six Hundred Forty One Only) with interest as on 03.05.2024	02.08.2024 (Possession)

Place : Aurangabad, Maharashtra
Date : 05.08.2024 / 02.08.2024
Authorized Officer, SMFG INDIA HOME FINANCE COMPANY LIMITED
(Formerly Fullerton India Home Finance Co. Ltd.)

Aadhar Housing Finance Ltd.
Corporate Office: Unit No. 802, Natraj Rustomjee, Western Express Highway and M.V. Road, Andheri (East), Mumbai - 400069.
Nashik Branch: Office No.102, 1st Floor, Divine Tej Bldg, Plot No.34-36B, Kulkarni Baug, Off College Road, Opp Croma Showroom, Nashik-422005, (Maharashtra).

APPENDIX IV POSSESSION NOTICE (for immovable property)

Whereas, the undersigned being the Authorized Officer of Aadhar Housing Finance Limited (AHFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of AHFL for an amount as mentioned herein under with interest thereon.

Sr. No.	Name of the Borrower(s)/ Co-Borrower(s) (Name of the Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1	(Loan Code No. 09310000097/ Nashik Branch), Kailash Kishor Wallokar (Borrower), Kishor Shriramji Valovkar (Co-Borrower)	All that part & parcel of property bearing, Flat No. 4 1st Floor Shree Vinayak Apartment Building Type-A Nashik - Vervandi Road, Tal Dindori Shree Vinayak Colony Plot No. 107 To 114 Varvandi Nashik Maharashtra 422008. Boundaries : East- Side Margin, West - Flat No.03, North - Marginal Space and Gat No 97, South - Flat No.06 and Staircase	11-07-2023 ₹ 8,74,953/-	03-08-2024

Place : Maharashtra
Date : 07-08-2024
Authorised Officer
Aadhar Housing Finance Limited

TATA POWER
The Tata Power Company Limited
Bombay House, 24 Homl Mody Street, Mumbai 400 001
CIN : L28920MH1919PLC000567
Tel: (91 22) 6665 8282 e-mail : tatapower@tatapower.com Website: www.tatapower.com

EXTRACT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2024

Sr. No.	Particulars	₹ crore			
		Quarter ended		Year ended	
		30-Jun-24 (Unaudited)	31-Mar-24 (Refer Note 4)	30-Jun-23 (Unaudited)	31-Mar-24 (Audited)
a.	Total Income from Operations	17,293.62	15,846.58	15,213.29	61,448.90
b.	Profit / (Loss) before Exceptional Items and tax	1,490.34	1,498.35	1,240.87	5,458.66
c.	Profit / (Loss) before Tax	1,490.34	1,537.03	1,475.55	5,732.02
d.	Net Profit / (Loss) for the period / year	1,188.63	1,045.59	1,140.97	4,280.10
e.	Total Comprehensive Income	1,182.24	1,299.82	1,112.61	4,783.97
f.	Paid-up Equity Share Capital (Face Value: ₹ 1/- per share)	319.56	319.56	319.56	319.56
g.	Reserves (excluding Revaluation Reserve)	32,782.85	31,808.70	28,545.12	31,808.70
h.	Securities Premium Account	3,107.54	3,107.54	3,107.54	3,107.54
i.	Net worth	34,867.48	33,728.50	30,610.25	33,728.50
j.	Capital Redemption Reserve	514.47	514.47	514.47	514.47
k.	Debiture Redemption Reserve	363.81	363.81	443.23	363.81
l.	Outstanding Debt	57,206.07	54,163.52	55,184.02	54,163.52
m.	Earnings Per Equity Share (of ₹ 1/- each) (₹) (not annualised)				
(i)	Before Net Movement in Regulatory Deferral Balances				
	Basic	3.90	2.08	3.50	11.08
	Diluted	3.89	2.08	3.50	11.08
(ii)	After Net Movement in Regulatory Deferral Balances				
	Basic	3.04	2.79	3.04	11.56
	Diluted	3.03	2.79	3.04	11.56
n.	Debt Equity Ratio (in times)	1.45	1.41	1.59	1.41
o.	Debt Service Coverage Ratio (in times) (not annualised)	1.29	0.77	0.96	0.85
p.	Interest Service Coverage Ratio (in times)	2.37	2.41	2.08	2.26
q.	Current Ratio (in times)	0.80	0.78	0.72	0.78
r.	Long Term Debt to Working Capital (in times)	707.33	(50.06)	(15.42)	(50.06)
s.	Bad Debts to Account Receivable Ratio (%) (not annualised)	1.57%	3.58%	0.78%	6.63%
t.	Current Liability Ratio (in times)	0.40	0.41	0.49	0.41
u.	Total Debts to Total Assets (in times)	0.40	0.39	0.42	0.39
v.	Debtors' Turnover Ratio (in number of days)	70	72	68	68
w.	Inventory Turnover Ratio (in number of days)	63	55	58	59
x.	Operating Margin (%)	14%	12%	15%	13%
y.	Net Profit Margin (%) including exceptional item	7%	6%	8%	7%

Notes:
1. The above results were reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 6th August, 2024. The Auditor's conclusion on Quarterly Consolidated Financial Results of the Company dated 6th August, 2024 is modified.
2. Standalone Financial information of the Company, pursuant to Regulation 47(1)(b) of SEBI (LODR):

Sr. No.	Particulars	₹ crore			
		Quarter ended		Year ended	
		30-Jun-24 (Audited)	31-Mar-24 (Audited)	30-Jun-23 (Audited)	31-Mar-24 (Audited)
a.	Total Income from Operations	5,774.12	4,960.57	5,192.24	20,093.36
b.	Profit / (Loss) before Tax	951.84	765.49	598.55	2,511.10
c.	Net Profit / (Loss) for the period / year	737.04	846.11	446.41	2,229.86

3. The above is an extract of the detailed format of Quarterly Consolidated Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Consolidated and Standalone Financial Results is available on the Stock Exchange websites www.sebindia.com and www.bseindia.com and on the Company's website www.tatapower.com.
4. The figures of the quarter ended 31st March, 2024 are the balancing figures between audited figures in respect of the full financial year ended 31st March, 2024 and the unaudited year-to-date figures upto 31st December, 2023 which were subjected to limited review.

For and on behalf of the Board of THE TATA POWER COMPANY LIMITED
PRAVEER SINHA
CEO & MANAGING DIRECTOR
DIN 1785164
Date: 6th August, 2024
Place: Mumbai

- Public Notice -

Be it known to all the public and resident of Ahmednagar District, that the property described in the schedule given below is owned and possessed by Mahesh Vitthal Yemul resident of Savadi, Tal. Nagar, Dist. Ahmednagar. This property is Self Acquired property of Mahesh Vitthal Yemul and in possession of Mahesh Vitthal Yemul. His name is recorded in revenue record, 7/12 Extract. Mahesh Vitthal Yemul wants to obtain loan from My Client name Aditya Biria Housing Finance Limited. My client has noticed that original R.R. Receipt, original Sale Deed & Index 2 of Sale Deed on

थायरॉइड नियंत्रणासाठी लोणी उपयुक्त

आरोग्य वार्ता

वजन वाढण्याच्या भीतीने लोणी (व्हाइट बटर) खाणे थांबवले असल्यास पुन्हा एकदा विचार करा, असे आरोग्यतज्ज्ञ सांगतात. लोण्यामध्ये दुग्धशर्करा (लॅक्टोज) आणि दुग्ध प्रथिने (केसीन) असतात. दुग्धजन्य पदार्थांबाबत जे संवेदनशील असतात त्यांच्यासाठी हेच लोणी उपयुक्त ठरते, असा दावा एका जटरांत्रमार्गाच्या रोग अभ्यासकांनी (गॅस्ट्रोएन्टेरोलॉजी) केला आहे. लोणीमध्ये आयोडिन असते जे थायरॉइड ग्रंथीरसांचे संतुलन राखण्यासाठी आणि चयापचय क्रिया वाढवण्यासाठी निर्णायक ठरते.

लोणी अ, ड, ई, क जीवनसत्त्वे आणि इतर चरबी-विरघळवणारी



कार लोन

किफायतशीर व्याजदर

7.90% पासून पुढे

प्रोसेसिंग चार्जेस नाहीत.*



हि कॉर्पोरेशन
को-ऑप डेव्हलपर्स लि.
(लिस्टेड इंडियन बँक)

Toll Free No.: 1800 233 0234

अन्नद्रव्ये शोषण्यास मदत करते. दुधापेक्षा अधिक कॅल्शियम असलेले लोणी चांगले असते, जे कोलेस्टेरॉलमध्ये सुधारणा करते आणि हृदयाला बळकटीही देते.

लोणी हे काही वेळा प्रक्रिया केलेल्या लोण्याला (बटर) आरोग्यदायी पर्याय ठरते. कोलेस्टेरॉलवर लोण्याचा प्रभाव

अशक्तपणा ? थकवा ? उत्साह नाही?

तन्वीगोरेक्स टॅबलेट १ गोळी दुपारी जेवल्यानंतर घ्या.

समजून घेणे अवघड आहे. काही अभ्यासकांनी असे सुचवले की लोण्यामधील चरबी कोलेस्टेरॉल पातळी वाढवू शकते, तर इतर अभ्यासक कोलेस्टेरॉल वाढण्याच्या संभाव्यतेवर मध्यम प्रमाणात भर देतात. याच पाश्र्वभूमीवर लोण्याचे फायदे समजून घेणे आवश्यक आहे.

लोण्यामध्ये प्रक्रिया केलेल्या लोण्यापेक्षा अधिक ऊर्जा असते. त्यामुळे शरीरातील अन्नद्रव्यांचे पचन होण्यास मदत होते. लोण्यामध्ये अत्यल्प दुग्धशर्करा आणि दुग्ध प्रथिने असतात, त्यामुळे इतर दुग्धजन्य पदार्थांना हा चांगला पर्याय ठरतो. लोणी हे चरबी-विरघळणारे जीवनसत्त्वे अ, ड, ई, क चे समृद्ध स्रोत आहे, जे रोगप्रतिकारक शक्ती वाढवण्यास, हाडे आणि डोळ्यांच्या आरोग्यासाठी आवश्यक आहेत.

आरोग्यसल्ला

डॉ. मानसी 9137231554



Tanvi
HERBALS

TANVIGOREX
TANVIGOREX TABLETS

कैमिस्टरकडे उपलब्ध

प्रेमीयुगुलाला धमकावून पैसे मागणारा पोलीस निलंबित

लोकसत्ता प्रतिनिधी

पुणे : कोरेगाव पार्क परिसरातील हॉटेलमध्ये प्रेमीयुगुलाला धमकावून पैसे मागणाऱ्या पोलीस कर्मचाऱ्याला निलंबित करण्याचे आदेश उपायुक्त स्मार्तना पाटील यांनी दिले. संदीप शिंदे असे

निलंबित कर्मचाऱ्याचे नाव आहे. कोरेगाव पार्क परिसरातील एका हॉटेलमध्ये एक जोडपे मुक्कामाला आले होते. त्यांनी कागदपत्रे हॉटेलमध्ये जमा केली होती. दरम्यान, कोरेगाव पार्क पोलीस ठाण्यातील गुप्तवार्ता विभागात नियुक्तीस असलेल्या शिंदेने

हॉटेलमधून जोडप्यांची माहिती असलेली कागदपत्रे मागवून घेतली. त्यानंतर त्याने तरुणीबरोबर हॉटेलमध्ये आलेल्या तरुणाच्या मोबाइलवर संपर्क साधून पैशांची मागणी केली.

शिंदे याचा त्रास वाढल्याने या तरुणाने वरिष्ठ अधिकाऱ्यांकडे

तक्रार केली. यानंतर शिंदेची विभागीय चौकशी केल्यानंतर त्यात तो दोषी आढळला. शिंदे याचे वर्तन पोलीस दलाची प्रतिमा मलीन करणारे असल्याचा ठपका ठेवून त्याला निलंबित करण्याचे आदेश पोलीस उपायुक्त स्मार्तना पाटील यांनी दिले आहेत.

एसटी कर्मचारी आंदोलनाच्या पवित्र्यात विविध मागण्यांबाबत आज मुख्यमंत्र्यांबरोबर बैठक

लोकसत्ता प्रतिनिधी

मुंबई : स्वातंत्र्य दिन, रक्षाबंधन या सणांना जोडून आलेल्या सलग सुट्यांमुळे अनेकांनी एसटी बसने बाहेरगावी जाण्याचे बेत आखले आहेत. मात्र विविध प्रलंबित मागण्यांसाठी एसटी कर्मचारी संघटना आंदोलनाच्या पवित्र्यात असून बस सेवेवर परिणाम होण्याची शक्यता आहे. तसेच आंदोलन लांबल्यास गणेशोत्सवानिमित्ताने गावी जाणाऱ्या प्रवाशांही हाल होण्याची चिन्हे आहेत. दरम्यान, बुधवारी मुख्यमंत्र्यांबरोबर बैठक होणार असून, त्यानंतर आंदोलनाची दिशा ठरणार आहे.

गणेशोत्सवानिमित्ताने मुंबई, ठाणे, पालघरमधून कोकणात जाणाऱ्या प्रवाशांसाठी जादा ४ हजार ३०० विशेष एसटी बस सोडण्यात येणार आहेत. राज्यातील ६५ लाख प्रवासी एसटी सेवेवर अवलंबून आहेत. कर्मचाऱ्यांचे आंदोलन सुरू झाले तर प्रचंड हाल होण्याची शक्यता आहे.



एसटी कर्मचाऱ्यांना गृहीत धरून सरकार वारंवार केवळ

आश्वासने देत आहे. मुख्यमंत्री एकनाथ शिंदे आणि उपमुख्यमंत्री देवेंद्र फडणवीस, अजित पवार यांच्यासोबत बुधवारी बैठक आहे. या वेळी सरकारात्मक निर्णय होण्याची अपेक्षा आहे. अनन्या प्रवाशांचे हाल होण्याची शक्यता आहे.

- **संदीप शिंदे,**

अध्यक्ष, महाराष्ट्र एसटी कामगार संघटना

मागण्या काय ?

एसटी कर्मचाऱ्यांना सातवा वेतन आयोग लागू करण्याबरोबरच मागील वेतन वाढीतील फरक दूर करणे, महागाई भत्त्याची थकीत रक्कम देणे, मागील करारातील चुटी दूर करणे, शिस्त व आवेदन पद्धतीमधील बदल, मेडिकल कॅशलेस योजना सर्व कर्मचाऱ्यांना लागू करणे आदी विविध मागण्यांसाठी सर्व एसटी कर्मचारी संघटना एकत्र येऊन आंदोलनाच्या तयारीत आहेत.

मुख्यमंत्री एकनाथ शिंदे यांनी महाराष्ट्र एसटी कामगार संयुक्त कृती समितीबरोबर बुधवारी बैठक बोलावली आहे. बैठकीत एसटी कर्मचाऱ्यांच्या सर्व मागण्यांवर चर्चा होण्याची शक्यता आहे. त्यामुळे सर्व

मुस्लीम विद्यार्थ्यांकरिता स्वतंत्र संस्थेची मागणी

मुंबई : मुस्लीम समाजाच्या विद्यार्थ्यांना सहाय्य करण्यासाठी मालाना झाझाद संशोधन आणि प्रशिक्षण संस्था स्थापना करा, अशी मागणी राष्ट्रवादी काँग्रेस शरदचंद्र पवार पक्षाचे अल्पसंख्याक विभागाचे प्रदेशाध्यक्ष जावेद हबीब यांनी केली आहे. महाराष्ट्रातील मराठी मुस्लीम समाज सामाजिक व आर्थिक दृष्ट्या

मागासलेला आहे. हे महमुदुर रहमान समितीच्या अहवालातून सिद्ध झाले आहे. आक्षरण राज्य शासनाने काढून घेतले. आज मुस्लीम समाजाच्या शैक्षणिक व आर्थिक विकासासाठी कुठलीच प्रभावी योजना महाराष्ट्रात नाही. म्हणून ‘बाटी’च्या धर्तीवर मुस्लीम विद्यार्थ्यांसाठी संस्थेची आवश्यकता असल्याचे जावेद हबीब यांनी सांगितले.



कार्यकारी अभियंता, प्रधानमंत्री ग्रामसडक योजना, महाराष्ट्र ग्रामीण रस्ते विकास संस्था, धुळे

जाहिर ई-निविदा सुचना क्रमांक धुळे - १६/२०२४-२०२५

धुळे जिल्ह्यातील मुख्यमंत्री ग्रामसडक योजना-२ (बॅच-१) (Research and Development) अंतर्गत रस्ते दर्जोन्नती व १० वर्षे देखभाल व दुरुस्तीच्या २ पॅकेजेसची १५ कामे, एकूण अंदाजित किंमत रक्कम रु. ८७९५.४४ लक्ष ई-निविदा मागविण्यात येत आहे.

सदर कामांची बी ई सविस्तर ई-निविदा <https://www.mahatenders.gov.in> या वेबसाईटवर दि. ०७/०८/२०२४ पासून प्रसिद्ध करण्यात येत आहे.

ई-निविदा सुचना क्र.

१६/२०२४-२०२५

एकुण कामे

१५ कामे

एकत्रित अंदाजित किंमत

रु. ८७९५.४५ लक्ष

सही/-

(श्रीमती एम. एस. पगार)

कार्यकारी अभियंता, प्रधानमंत्री ग्रामसडक योजना महाराष्ट्र ग्रामीण रस्ते विकास संस्था, धुळे



अॅक्सिस बँक लि.

शाखा कार्यालय : रिटेल अ‍ॅसेट सेंटर,१ ला मजला, माझदा टॉवर्स, त्र्यंबक नाका, जिल्हा परिषदेसमोर, जीपीओ रोड, नाशिक-४२२००१.

ताबा नोटीस रुल ८(१)

ज्याअर्थी खाली सही करणार **अॅक्सिस बँक लि.(पूर्वीची युट्टीआय बँक लि.)** चे अधिकृत त अधिकारी यांनी दि.सिव्युरिटायझेशन अ‍ॅण्ड रिक न‍ॅट्वर्शान ऑफ फायनॅन्शियल अ‍ॅसेट्स अ‍ॅण्ड एन्कोर्परेटॅड ऑफ सिव्युरिटी इंटररेस्ट अ‍ॅक्ट २००२ च्या सेक्शन १३(८) आणि सिव्युरिटी इंटररेस्ट (एन्कोर्परेटॅड) रुलस २००२ च्या रुल ९ अंतर्गत प्राप्त अधिकारांचा वापर करून खाली नमूद केलेले कर्जदार/सह-कर्जदार/गहाणदार यांना खालील नमूद तारखांना मागणी नोटीस बजावली होती की, त्यांनी सदर नोटीसीत यांच्या नावासमोर नमूद केलेली, बँकेला येणे असलेली रकम सदर नोटीसीच्या तारखेपासून ६० दिवसांच्या आतपरत करावी.

कर्जदार/सह-कर्जदार/गहाणदार सदर रकम परत क रण्यास असमर्थ उरल्यामुळे विशेषतः खालील नमूद के लेले क र्जदार/सह-क र्जदार/ गहाणदार तसेच सर्वसाधारण जगता यांना नोटीस देण्यात येते की, खाली सही करणार यांनी सदर कायद्याच्या सेक्शन १३(४) च्या अंतर्गत प्राप्त अधिकारांचा वापर करून आदेशा-नुसार खालील नमूद केलेल्या गहाण मालमत्तांचा तारखांना **प्रतिकात्मक ताबा** घेतला आहे.

विशेषतः कर्जदार/सह-कर्जदार/गहाणदार तसेच सर्वसाधारण जनता यांना सावध क रण्यात येते की त्यांनी सदर मालमता संदर्भात कोणताही व्यवहार करू नये. असा व्यवहार केलेल्या नमूद केलेल्या रकमेसाठी **अॅक्सिस बँक लि.** च्या रकमेच्या अधीन राहील.

सुरक्षित आस्ति सौख्येविण्यासाठी सलंन्या उपलब्ध वेळेमध्ये कर्जदाराचे लक्ष सरफेसी अ‍ॅक्ट २००२ च्या सेक्शन १३(८) अंतर्गत तरतुदीकडे वेधून घेतले जात आहे.

अ. क्र.	कर्जदार/सह-कर्जदार/गहाणदार यांची नावे आणि पत्ते	तारखेनुसार धक्याकी (रु.)	मागणी नोटीसीची तारीख ताबा घेतल्याची तारीख
१.	१) कल्याण प्रकाश शिंदे २) शुष्मा कल्याण शिंदे, दोन्ही रा. फ्लॅट नं.१०, स्टिक्ट ३रा मजला, लक्ष्मी हाइट्स, सर्वे नं.११६/ए ,प्लॉट नं.७९, पिंपळगाव बहुला, सातपूर, ता.व जि. नाशिक-४२२२१३, तसेच : आर.नं.२, प्लॉट नं.३९, गट नं.४९१, स्टेट को.सोसायटी, रिड्ड हनुमान मंदिर, अशोक नगर, सातपूर, ता. व जि. नाशिक-४२२००७, तसेच : दहिदह, देघर वस्तीजवळ , ता.चाळीसगाव, जि. जळगाव - ४२४१०६.	रु.६,३८,३८७/- (रुपये सहा लाख अडोतीस हजार तीनशे सत्पाऐशी फक्त) दि. २६/०२/२०२४ रोजी देय रकम आणि दि. २७/०२/२०२४ पासून पुढील व्याजासह करारानुसार व्याज देय तारखेपर्यंत.	०८/०३/२०२४ ०५/०८/२०२४ (प्रतिकात्मक)
२.	गहाण मालमत्तेचे तपशील : फ्लॅट नं.१० चे सर्वसामाईक भाग, स्टिक्ट तिसऱ्या मजल्यावर, विल्ट-अप क्षेत्रफळ ४३६ चौ.फूट., ‘लक्ष्मी हाईट्स’ म्हणून ओळखल्या जाणाऱ्या विल्डिंग मध्ये, सर्वे नं.११६/ए, प्लॉट नं.७९, वर बांधण्यात आलेले, गाव. पिंपळगाव बहुला, ता. व जि. नाशिक आणि नाशिक महान-गरपालिकेच्या हद्दीत कल्याण प्रकाश शिंदे यांच्या मालकीचे आणि चतुःसीमा : पूर्व : जिना, पश्चिम : मार्जिनल स्पेस, उत्तर : फ्लॅट नं.११, दक्षिण : फ्लॅट नं.९.	रु. १४,८१,५०२/- (रुपये चौदा लाख एत्पाऐशी हजार सत्पाऐशे दोन फक्त) दि. ०७/०३/२०२४ रोजी देय रकम असून त्यावरील पुढील करारानुसार व्याज देय तारखेपर्यंत.	१५/०३/२०२४ ०५/०८/२०२४ (प्रतिकात्मक)
३.	१) किरण साहेबराव जगताप २) दिपाली किरण जगताप, दोन्ही रा. प्लॉट नं. ६१७, सर्वे नं.२०८, विजलहर्ता अपार्टमेंट बी, राधाकृष्ण नगर, राधाकृष्ण मंदिर, अशोक नगर, सातपूर, नाशिक- ४२२०१२, तसेच : जावय संकुल, कातकडे नगर, तुळजाभवानी मंदिर, अशोक नगर, सातपूर- ४२२०१२, तसेच : ‘रो हाऊस नं.८, शिवांगडा डुलेक्स रो हाऊसेस, प्लॉट नं.१३३ ते १३५, एम.नं.११६/ए , पिंपळगाव बहुला शिवार, श्रमिक नगर, सातपूर, नाशिक- ४२२०१२.	रु. १४,४८,६३५/- (रुपये चौदा लाख अ‍ॅट्पाऐशी हजार सत्पाऐशे फक्त) दि. २६/०४/२०२४ रोजी देय रकम असून त्यावरील पुढील करारानुसार व्याज देय तारखेपर्यंत.	३०/०४/२०२४ ०५/०८/२०२४ (प्रतिकात्मक)
४.	१) सतीशप्रसाद रामेश्वर सिन्हा २) कुंतीदेवी सतीशप्रसाद सिन्हा, दोन्ही रा. फ्लॅट नं.०१, धर्मवीर अपार्टमेंट बी-विंग, किसन नगर नं.३, रोज नं.२२, वाघले इस्टेट, नाशिक-४२०६०४, तसेच : फ्लॅट नं.१०१, पहिला मजला, श्रीयोग अपार्टमेंट , पी.नं.६, सर्वे नं.३२०/४, नरहरी नगर, पाथर्डी फाटा, नाशिक- ४२२०१०.	रु. ३,४७,१७२/- (रुपये तीन लाख सत्ते- चाळीस हजार एत्पाऐ बहातर फक्त) दि. ०७/०३/२०२४ रोजी देय रकम असून त्यावरील पुढील करारानुसार व्याज देय तारखेपर्यंत.	१५/०३/२०२४ ०५/०८/२०२४ (प्रतिकात्मक)

दिनांक : ०५/०८/२०२४
ठिकाण : नाशिक

(टिप : **स्वैर भाषांतर तफावत पडल्यास मूळ इंग्रजी ग्राह्य**)

विदर्भातील एसटी स्थानकांचा विकास कधी ?

‘एमआयडीसी’ व ‘एसटी’चे परस्परांकडे बोट

महेश बोकडे, लोकसत्ता

नागपूर : एसटी महामंडळाने विदर्भातील ४९ बसस्थानकांच्या विकासाचे काम महाराष्ट्र औद्योगिक विकास महामंडळाला (एमआयडीसी) सोपवले आहे. परंतु, निवडक बसस्थानक वगळता इतर स्थानकांत कौंक्रीटीकरणसाह अन्य कामे सुरू झालेली नाहीत. एसटी आणि एमआयडीसी या विलंबाबाबत मात्र एकमेकांकडे बोट दाखवत आहे.

विदर्भातील ३८ मोठ्या आणि ५२ लघु औद्योगिक वसाहतींचा विकास करणाऱ्या ‘एमआयडीसी’कडे शासनाने या बसस्थानकांच्या विकासाची जबाबदारी २०२३ मध्ये दिली. एमआयडीसीने बस स्थानकांतील कौंक्रीटीकरणाच्या कामांसाठी १२७ कोटी ८० लाख रुपयांची निविदा प्रक्रिया पूर्ण केली. परंतु, विदर्भातील निवडक बसस्थानक वगळता कुठेही काम सुरू झालेले नाही. या प्रश्नावर एमआयडीसीच्या अधिकाऱ्यांशी संपर्क साधला असता

कामे प्रस्तावित असलेले स्थानक

नागपूर जिल्ह्यातील ६, वर्धा ३, भंडारा २, गोंदिया २, चंद्रपूर ४, गडचिरोली ४, अमरावती ८, बुलढाणा ६, चवतमाळ ७, अकोला ५, वाशीमतील २

विदर्भातील ४९ बसस्थानकांच्या विकासासाठी

एमआयडीसीतर्फे ऑनलाईन निविदा मागवण्यात आल्या. त्यापैकी २९ बसस्थानकांसाठी निविदा प्रक्रिया पूर्ण झाली असून चार बसस्थानकांची कामे पूर्ण झाली आहेत. १९ बसस्थानकांची कामे प्रगतिपाथावर आहेत.

- **राजेश झुंझाड,** मुख्य अभियंता, महाराष्ट्र औद्योगिक विकास महामंडळ.

त्यांनी काही स्थानकांबाबतची परवानगी एसटीकडे प्रलंबित असल्याचे सांगितले. तर एसटी विभागाच्या प्रतिक्रियेनुसार हे काम एमआयडीसीला दिले असून एसटीचा काहीही संबंध नाही.



महाराष्ट्र औद्योगिक विकास महामंडळ
(महाराष्ट्र शासन अंगिकृत)

‘उद्योग सारथी’, महाकवी सुभाष, मराठे औद्योगिक क्षेत्र, अहमदी (पूर्वी), मुंबई- १३

☎ दुर्घमकी क्रमांक: ०२२-२५५८८३१२/५९११/५९०९,
Email: admin@sscc@midsindia.org

GeM Portal निविदा सुचना

क्र.मऔविम/साप्रवि/भांडार/०२/२०२४-२५

महाराष्ट्र औद्योगिक विकास महामंडळ, मुख्यपाल, मुंबई येथे कार्यालयीन वापरासाठी सर्वसाधारण जनरल स्टेशनरी साहित्याच्या पुरवठा करणेकरिता GeM Portal व्दारे निविदा मागविण्यात येत आहेत. सदर कामाचे निविदा फॉर्म दि. ०७/०८/२०२४ रोजी सकाळी १०.०० पासून ते दि.१५/०८/२०२४ दुपारी १३.०० वाजेपर्यंत महामंडळाच्या www.midsindia.org या संकेत स्थळावर उपलब्ध अस्ततील.

एखादी अथवा सर्व निविदा कुठलेही कारण न देता नाकारण्याचा अधिकार म.औ.वि. महामंडळाने राखून ठेवला आहे.

महाव्यवस्थापक (मबवि),
महाराष्ट्र औद्योगिक विकास महामंडळ



महा मेट्रो

महाराष्ट्र मेट्रो रेल कॉर्पोरेशन लि.
(भारत सरकार व महाराष्ट्र शासन यांचा संयुक्त उपक्रम)

पुणे मेट्रो रेल प्रकल्प

महा मेट्रो, ब्लॉक नं. ९३, फूड ग्रेन गोडाऊन, जिल्हा न्यायालयाजवळ, कामगार पुस्तक वास्तवी शेजारी, शिवाजीनगर, पुणे ४११००५

ई-मेल : tenders.pmp@mahametro.org
संकेतस्थळ : www.punemetrorail.org तेलि. : ०२०-२६५१०७४

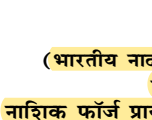
निविदा क्र. P1PD-32/2024 दि. ०७.०८.२०२४

कामाचे नाव : पुणे मेट्रो रेल प्रकल्पाच्या कोरिडॉर-१ व कोरिडॉर-२ वरील निवडक मेट्रो स्थानकांवर ५ वर्षे कालावधीसाठी पॅकेज तत्वावर स्वयंचलित सूक्ष्म-किरकोळ विक्री किर्यासककरिता जागेचा परवाना देणे.

इच्छुक बोलीदार पुणे मेट्रो रेल संकेतस्थळ www.punemetrorail.org येथे भेट देऊ शकतील किंवा निविदा कागदपत्रे डाऊनलोड करणे तसेच निविदेच्या संदर्भातील अधिक तपशील दि. ०८.०८.२०२४ रोजी १६.०० वाजल्यापासून ते दि. ०६.०९.२०२४ रोजी १६.०० वाजेपर्यंत महाराष्ट्र शासनाचे ई-निविदा पोर्टल <https://mahatenders.gov.in> येथून मिळवू शकतील.

महाव्यवस्थापक (टिपी व निविदा-पीडी)
महाराष्ट्र मेट्रो रेल कॉर्पोरेशन लि.

Pune Metro : City's Transport Solution



चौलामंडलम इन्व्हेस्टमेंट अँड फायनान्स कंपनी लिमिटेड

कॉर्पोरेट कार्यालय : "चोला क्रेस्ट", सी५४ व सी५५, सुपर "बी"-४, थिरु वि का इंडियंटविल इस्टेट, गुड्डडी, चेन्नई-६०० ०३२, तामिळनाडू, भारत.

शाखा कार्यालय : ३०२, ३०३ व ३०४, सहाद्री विल्डनेस पार्क इन्क, तिसरा मजला, पार्क इन्क, त्रिंबक रोड, मायको सॅकल, नाशिक-४२२००२.

सिक्विरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल अ‍ॅसेट्स अँड एन्कोर्परेटॅड ऑफ सिक्विरिटी इंटररेस्ट अ‍ॅक्ट,२००२च्या सेक्शन १३(२) अंतर्गत मागणी सूचना

तुम्हास, याखाली नमूद केलेले ऋणको / गहाणकार, याद्वारा कळविण्यात येते की कंपनीने सिक्विरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल अ‍ॅसेट्स अँड एन्कोर्परेटॅड ऑफ सिक्विरिटी इंटररेस्ट, अ‍ॅक्ट, २००२ अंतर्गत तुमच्या विरोधात प्रक्रिया सुरू केली आहे आणि ऋणकोकरिता रजिस्टर्ड पोस्ट अ‍ॅवॉन्स, खद्दारा तुम्हास माहितीवरील अ‍ॅव्हच्या सेक्शन १३(२) अंतर्गत सूचना पोचवणी न होताच परत आली आहे. म्हणून, तुम्हास सूचना स्वीकारण्यास आणि या सूचनेच्या प्रसिद्धीच्या तारखेपासून ६० दिवसांच्या आत त्यामधून निघालेल्या व्याजासह उक्त रकमेच्या अनुसार नमूद केलेल्या थर्किट करून रकमेचे प्रदान करण्यास फर्माविण्यात आले आहे, त्यास असमर्थ उरल्यास कंपनी व्याज व किमतीसह तिच्या देणीच्या वसूलीकरिता खाली नमूद केलेल्या सुरक्षेची अंमलबजावणी करून अ‍ॅव्हच्या सेक्शन १३ च्या सब-सेक्शन (४) अंतर्गत तिच्या हक्काचा वापर करून तुमच्या विरोधात प्रक्रिया सुरू करील. असे नमूद करण्याची आवश्यकता नाही की, ही सूचना कंपनीला उपलब्ध असलेल्या अन्य उपाययोजनात कोणताही पूर्वग्रह न ठेवता तुम्हाला उद्देशून आहे.

अनु. क्र.	लोन अका. नं./ ऋणकोको नाव व पत्ता	कर्ज रक्कम	मागणी सूचनेची तारीख व थर्किट रक्कम
१.	लोन अका. नं. : एक्स०एचईएनएसपी००००२१२७५६७ कुणाल सीताराम क्षीरसागर (अर्जदार) - एच. नं. २२, गंगारदवाजा रोड, इंदिरा नगर, येवला, नाशिक-४२३४०१. मेसर्स क्षीरसागर किराणा स्टोअर्स (सह-अर्जदार) - एच. नं. २२, गंगारदवाजा रोड, इंदिरा नगर, येवला, नाशिक-४२३४०१. सौनाली कुणाल क्षीरसागर (सह-अर्जदार) - एच. नं. २२, गंगारदवाजा रोड, इंदिरा नगर, येवला, नाशिक-४२३४०१. भरत सीताराम क्षीरसागर (सह-अर्जदार) - एच. नं. २२, गंगारदवाजा रोड, इंदिरा नगर, येवला, नाशिक-४२३४०१. सीताराम नारायण क्षीरसागर (सह-अर्जदार) - एच. नं. २२, गंगारदवाजा रोड, इंदिरा नगर, येवला, नाशिक-४२३४०१.	रु. ११,२०,०००/-	१५.०७.२०२४ व रु. २०,४२,५२९/-

मालमत्तेची अनुसूची : पुढील मालमत्तेचे सर्व खंड व तुकडे - सर्व्हे नं. २७/२, बारण केलेला प्लॉट नं. २२, एरिआ मोजमापाचा ६०.०० चौ.मी., बांधकाम केलेला एरिआ मोजमापाचा २९.९९५ चौ.मी. यासह, "इंदिरा को-ऑप. हाऊ. सोसा. लि." मधील, येवला, रिळेन्स व्हिलेज येवला, येवला नगरपालिकेच्या मर्यादित आणि पुढीलप्रमाणे सिमित : पूर्व : प्लॉट नं. २७; पश्चिम : रोड, दक्षिण : प्लॉट नं. २१, उतर : प्लॉट नं. २३.

दिनांक : ०७.०८.२०२४
स्थळ : मुंबई



चौलामंडलम इन्व्हेस्टमेंट अँड फायनान्स कंपनी लिमिटेड

कॉर्पोरेट कार्यालय : "चोला क्रेस्ट", सी५४ व सी५५, सुपर "बी"-४, थिरु वि का इंडियंटविल इस्टेट, गुड्डडी, चेन्नई-६०० ०३२, तामिळनाडू, भारत.

शाखा कार्यालय : ३०२, ३०३ व ३०४, सहाद्री विल्डनेस पार्क इन्क, तिसरा मजला, पार्क इन्क, त्रिंबक रोड, मायको सॅकल, नाशिक-४२२००२.

सिक्विरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल अ‍ॅसेट्स अँड एन्कोर्परेटॅड ऑफ सिक्विरिटी इंटररेस्ट अ‍ॅक्ट,२००२च्या सेक्शन १३(२) अंतर्गत मागणी सूचना